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भारतीय विधिज्ञ परिषद्
BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, New Delhi - 110 002

BCI:D:637/2022

Date: 14.02.2022

To,

Mr. Ashok Juneja,
Director General of Police,
Police Headquarters, Raipur
Chattisgarh-492001
Email ID: dgp-chattisgarh@yahoo.co.in

- Sub.: 1. For immediate withdrawal of false criminal cases lodged against the innocent Advocates and immediate release of Advocates from Police Custody.
2. To direct the concerned police official to stop the atrocities on the innocent Advocates by some of the police officials of Raipur and other parts of Chhattisgarh.

Sir,

You are well aware of the episode/incident of the quarrel and manhandling of Advocates by the Staff and Officials of Tehsil Office, Raigarh. The incident, as per our information took place on account of the corrupt practices prevalent in the Revenue Office. The Lawyers, when opposed the mal-practices were manhandled and this opposition resulted in some false cases lodged against the Lawyers, even they were arrested by Police personnel who are/were in connivance with the corrupt officials and staff of Tehsil Office.

It is most unfortunate that, though, the staff of the Tehsil office were aggressor and resorted to manhandle the Lawyers, but, they themselves went on strike and have closed their offices. The innocent Lawyer has been arrested.

The matter is very serious and requires a thorough inquiry into the corrupt practices prevalent in the Revenue Office at Raigarh and other parts of the State.

The Lawyers, throughout the State, are agitated and we have received several complaints regarding the police atrocities on the Lawyers. The Lawyers are being harassed and tortured indiscriminately. Therefore, you are requested to look into the matter immediately, issue appropriate directions to the concerned officials to withdraw the false criminal cases and release the lawyers who have been arrested illegally.

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It is to be noted that the State Bar Council has been requested and directed by us to constitute a "Fact Finding Committee", in order to find out whether any lawyer is involved in any sort of aggression or marpeet or misconduct. If the Fact Finding Committee finds any lawyers involved in such incident, the State Bar Council shall take appropriate disciplinary action against such lawyers

Kindly take the matter seriously and do the needful in the light of the request made, being the highest police officer of the State, you are supposed to get the matter settled amicably and to ensure the peace and harmony at the Bar.

The Bar Council of India has also requested the Lawyers of the State to maintain peace and not to take recourse to boycott of the Courts. The peaceful protest is permissible without any provocative act or boycott of the Courts; but, any procession or violation of the Code of Conduct expected from any Advocate or Bar Association shall be viewed seriously by the State Bar Council.

In the light of the aforesaid stand of the Apex Body of the Lawyers, the Learned Director General of Police, Chhattisgarh is requested to intervene in the matter without any delay, so that, the situation could be controlled and any untoward incidence could be avoided.

We are also making a request to the Hon'ble Chief Minister, Chhattisgarh to look into the matter and issue appropriate direction/instruction to the learned Chief Secretary to initiate appropriate disciplinary action against the guilty/corrupt officials and staff in Tehsil Office, Raigarh. They are, as per our information, badly involved in corrupt practices. They only took the law in their hands and assaulted the Advocates. Separate letter is being issued for this purpose to Hon'ble the Chief Minister.

(A copy of this letter is also being forwarded to Hon'ble Governor, Hon'ble Chief Minister and Hon'ble Chief Justice of Chhattisgarh. The Hon'ble Chairman, Chhattisgarh State Bar Council is to act accordingly.)

Thanking you,

Yours sincerely,



(Manan Kumar Mishra)
Chairman,
Bar Council of India

Copy to,

1. Hon'ble Governor, State of Chhattisgarh,
Email ID: rajbhavan.cg@nic.in, governor.cg@nic.in.
2. Hon'ble Chief Minister, State of Chhattisgarh, Email ID: cmcg@nic.in
3. Hon'ble Chief Justice, High Court of Chhattisgarh,
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4. Hon'ble Chairman, Chhattisgarh State Bar Council,
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